

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI; DATED THE

16th
12/11

December, 1977.

NOTIFICATION
(INCOME-TAX)

NO. 2096 (F.NO.176/124/77-II(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Rajagopelaswami Temple, Kavalambadi Nangur Post, Sirkali Taluk, Tanjore District" to be a place of public worship of renown throughout the State of Tamil Nadu for the purposes of the said section.

Sd/-
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
Near Rajouri Garden, New Delhi.


NO. (F.NO.176/124/77-II(AI)

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu-III, Madras, with reference to his letter C.NO.1146(12)/76/T.N.III dated 26.10.77.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All Other Commissioners of Income-tax.
3. The Comptroller & Audit Auditor General of India, New Delhi.
4. All Chambers of Commerce in Tamil Nadu.


(V.P. VASHANI)
SECTION OFFICER